

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:314

ANSWERED ON:26.04.2012

NOTARY PUBLIC LICENCE

Das Shri Ram Sundar;Thomas Shri P. T.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria laid down for grant for grant of Notary Public Licence in the States;
- (b) whether the government has received proposals from various State Governments including Kerala to enhance the number of Notaries in the States;
- (c) if so, the details thereof; and
- (d) the number of State and Central Notaries licensed under the Notaries Act, State-wise during the last three years?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c) and (d) of the Lok Sabha Starred Question No. 314 for 26.04.2012

(a) On the basis of the requirement/request received from the State Government, the quota of Notaries is allocated and Notaries are appointed, strictly in accordance of the provisions of Notaries Act, 1952 and the Notaries Rules, 1956.

(b) Yes, Madam.

(c) Requests from Kerala, West Bengal, Madhya Pradesh, Chhattisgarh, Andhra Pradesh and Orissa have been received to enhance the quota of Notaries to be appointed by State Governments.

(d) A Statement showing State-wise number of Notaries appointed by Central Government during the last three years is enclosed. As regard number of Notaries appointed by State Governments, Central Government does not maintain the record.